



TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY - SIXTH SESSION

1st FEBRUARY 1980 TO 13th FEBRUARY 1980

RESUME

**GOVERNMENT OF TAMIL NADU
1980**

**Legislative Assembly Department,
Fort St. George, Madras-9**

THE TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY--SIXTH SESSION

**RESUME OF WORK TRANSACTED BY
THE TAMIL NADU LEGISLATIVE ASSEMBLY DURING THE PERIOD
FROM 1st FEBRUARY TO 13th FEBRUARY 1980**

The Sixth Session of the Sixth Tamil Nadu Legislative Assembly which commenced on 30th January 1980 adjourned sine die on 13th February 1980.

I. DISSOLUTION

The Sixth Tamil Nadu Legislative Assembly was dissolved by the President of India by a proclamation issued on 17th February, 1980 under Article 356 of the Constitution of India and imposed President's Rule was imposed in Tamil Nadu.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 9 days during the period from 1st February to 13th February 1980 (i.e.) on 1-2-1980, 2-2-1980, 4-2-1980 to 7-2-1980, 11-2-1980 to 13-2-1980.

In terms of hours it sat for 37 hours and 10 minutes.

III. OBITUARY REFERENCES

The Hon. Speaker referred to the demise of the following former members in the House on the dates noted against each.

<i>Serial number and name.</i>	<i>Constituency</i>	<i>Period in which he served as Member</i>	<i>Date of demise</i>	<i>Date on which reference Was made by Honourable Speaker in the House.</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru Tennet Viswanathan.	Visakhapatnam General Urban.	1937-1939 1946-1952 1952-1953	10th November 1979	1st February 1980.
2. Thiru M.S. Munusamy.	Dindigul	1952-1957	10th November 1979	1st February 1980.
3. Thiru R. L. M. G. Rama Rao.	NorthernLand holders	1947-1949	20th November 1979.	1st February 1980.
4. Thiru S. Chidambara Iyer.	Villupuram General Rural.	1937-1939 1946-1952	28th November 1979.	1st February 1980.
5. Thiru S. Deivasagamony.	Kancheepuram	1952-1957	31st December 1979.	1st February 1980.
6. Thiru K. R. Karanth.	Puthur	1926-1929 1937-1939	1st February 1980	2nd February 1980.
7. Thiru P. Jayaraman.	Kasarcode Peranampattu	1946-1957 1967-1971	25th January 1980.	7th February 1980.
8. Thiru M. Kanniyappan.		1946-1952	5th February 1980.	7th February 1980.

The members in the House stood in silence as a mark of respect to the deceased.

IV. CONDOLENCE RESOLUTION

On 1st February 1980, the Hon. Leader of the House (Minister for Finance) moved the following Condolence Resolution, viz.:-

"This House expresses its deep sense of sorrow at the unexpected demise in an accident on 16-1-1980 of Thiru S. Subbiah a Member of the present Legislative Assembly elected from Sankaranayinarkoil Constituency in Tirunelveli District who belonged to the Dravida Munnetra Kazhagam. He was a Member of the Tamil Nadu Legislative Assembly for twice viz., 1971-76, and 1977-80. A man of action, he was of sweet disposition, with a penchant to render service to the people. This House conveys its deep sympathy and condolence to the Members of the bereaved family".

The above resolution was passed nem con and thereafter the House adjourned on that day as a mark of respect to the deceased.

V. GOVERNOR'S ADDRESS

Thiru Prabudas B. Patwari, Governor of Tamil Nadu addressed the members of both the Houses of Legislature assembled together in the Legislative Assembly Chamber, Fort. St. George, Madras at 11.30 A.M. on Wednesday, the 30th January 1980.

The Motion of Thanks to the Governor's Address was moved by Thiru P. H. Pandian and seconded by Thiru Chinnasalem M. Subramaniam on 2-2-1980.

The discussion on the Motion of Thanks to Governor's Address took place in the Assembly for 7 days viz., 2nd, 4th, 5th, 6th, 7th, 12th and 13th February 1980. Forty-nine members took part in the discussion. The Hon. Chief Minister replied to the debate on 13th February, 1980. The Amendments to the motion of Thanks was moved on the 4th February, 1980 and all the amendments except the amendment given by Thiru S. J. Sadiq Pasha were by leave of the House withdrawn on the 13th February, 1980. The amendment given by Thiru S. J. Sadiq Pasha was put to voice vote and declared lost. Subsequently the motion of Thanks to the Governor's Address was adopted on 13th February, 1980.

VI. PANEL OF CHAIRMEN

On the 2nd February, 1980, Hon. Speaker announced the following Panel of Chairmen for the Sixth Session of the Sixth Tamil Nadu Legislative Assembly:-

1. Thiru P. H. Pandian
2. Thiru P. Sigamony
3. Thiru N. Kittappa
4. Thiru R. Jebamani

VII. QUESTIONS

One Hundred and thirty-four Starred Questions and four Short Notice Questions were answered on the floor the House. Answers to Three hundred and Five Unstarred Questions were placed on the Table of the House.

VIII. STATEMENT MADE BY MINISTER UNDER RULE 107 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On 11th February, 1980, Hon. Thiru K. Raja Mohammed, Minister for Rural Industries made a statement correcting the answer to supplementary questions to starred question No. 99 (10346) put by Thiru R. Umanath.

IX. STATEMENTS MADE UNDER RULE 106 OF THE TAMIL NADU ASSEMBLY RULES

During the period under review 4 statements were made by the Hon. Ministers under Rule 106 of the Tamil Nadu Legislative Assembly Rules.

<i>Serial number and date on which statement made in the House.</i>	<i>Minister who made the statement.</i>	<i>Subject matter</i>
(1)	(2)	(3)
1. 11th February 1980	Hon. Minister for Finance.	The reinstatement of certain Police persons who were suspended or dismissed from service on account of their participation in the Police Personnel Agitation.
2. 11th February 1980	Hon. Minister for Finance.	The concessions given to the agriculturists by the Government.
3. 12th February 1980	Hon. Minister for Finance.	Regarding the payment of Dearness Allowance for the Government servant and redressal of Teachers grievances.
4. 12th February 1980	Hon. Minister for Electricity.	The agreement reached between the Government of Tamil Nadu and Kerala in regard to the supply of Electricity.

X. ADJOURNMENT MOTION

The notice of motion for adjournment of the Business of the House given by Thiru R. Umanath viz., the tense situation prevailing out of a statement given by Hon. Thiru P.C. Sethi, Central Minister for Petroleum in a public meeting on 7-2-1980 against the Government of Tamil Nadu was brought before the House on 11-2-1980 and the Hon. Speaker with held his consent to raise the same after hearing both Member and Hon. Minister concerned.

XI. CALL ATTENTION NOTICE UNDER RULE 54 OF THE ASSEMBLY RULES.

Nine statements were made on the floor of the House by Hon. Minister under Rule 54 of the Assembly Rules on the following matters of urgent public importance.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Minister who made the statement.</i> (2)	<i>Name of the Member who called the attention of the Hon. Minister.</i> (3)	<i>Subject.</i> (4)
1. 7th February 1980.	Hon. Minister for Health.	Thiruvallargal M. Annamalai, Dr. K. Samarasam.	The contamination of the fields and the wells in Mettur area due to the discharge of effluence from the R.C. Plant in Mettur, Salem district causing concern among the public there.
2. 11th February 1980.	Hon. Minister for Transport.	Thiruvallargal R. Umanath, M. Manimaran.	The situation on arising out of the decision of the shipping Corporation of India not to berth the ship, "M.V. Chidambaram" at Nagapattinam Port resulting in unemployment for about 3,000 workers.
3. 13th February 1980.	Parliamentary Secretary to the Hon. Minister for Revenue.	Thiru Durai Muthusamy.	The evacuation of seven villages consequent on the second mine cut at Neyveli Lignite Corporation in South Arcot district and the panic situation arising there.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Minister who made the statement.</i> (2)	<i>Name of the Member who called the attention of the Hon. Minister.</i> (3)	<i>Subject.</i> (4)
4. 13th February 1980.	Hon. Minister for Law.	Thiru K. Pannai Sethuraman.	The need to establish a Sub Court in Periakulam in Madurai district.
5. 13th February 1980.	Hon. Minister for Labour.	Thiruvalargal A. R. Marimuthu, C. Govindarajan, K. Ramani.	The continuous strike in the Cauvery Structural at Tiruchirappalli and the panic situation prevailing there.
6. 13th February 1980.	Hon. Minister for Agriculture and Irrigation.	Thiruvalargal G. Ilangovan, A. Chellappan.	The tense situation prevailing among the agriculturists in the flood affected areas of Maharajapuram, Sattanur, Marur and Vaduvakkudi at Tiruvaiyaru Taluk in Thjanjavur district due to the non release of water from the Mettur dam and the consequent withering away of the standing crops there.
7. 13th February 1980.	Hon. Minister for Agriculture.	Thiru S.M. Vasan.	The necessity to reconstruct the Kudaganaru Dam in Vendasandur Assembly Constituency which was damaged during the floods in 1977.
8. 13th February 1980.	Hon. Minister for Health.	Thiru P. S. Thiruvengadam.	The hardship experienced by the public due to the non posting of Medical officers in the Head Quarters Hospitals and the Primary Health Centres in North Arcot district.
9. 13th February 1980.	Hon. Minister for Social Welfare.	Thiru K. Hutchi Gowder.	The necessity to undertake to repair the roads and bridges damaged during the recent cyclone in Nilgiris District.

XII. LEGISLATIVE BUSINESS

I. OFFICIAL.

During the period 16 Bills were introduced on the dates noted against each of which 9 Bills were considered and passed. The details of which are as follows:-

<i>Serial No. (1)</i>	<i>Name of the Bill. (2)</i>	<i>Date of Introduction. (3)</i>	<i>Date of consideration and passing. (4)</i>
1.	The Indian Electricity (Tamil Nadu Amendment) Bill, 1980 (L.A. Bill No. 1 of 1980).	2nd February 1980.
2.	The Tamil Nadu Debt Relief (Amendment) Bill, 1980 (L.A. Bill No. 2 of 1980).	4th February 1980.	11th February 1980.
3.	The Tamil Nadu Board of Revenue Abolition Bill, 1980 (L.A. Bill No. 3 of 1980).	4th February 1980.
4.	The Tamil Nadu Cattle disease (Amendment) Bill, 1980 (L.A. Bill No. 4 of 1980).	4th February 1980.
5.	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Amendment Bill, 1980 (L.A. Bill No. 5 of 1980).	5th February 1980.	11th February 1980.
6.	The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants (Temporary Relief) Amendment Bill, 1980 (L.A. Bill No. 6 of 1980).	5th February 1980.	11th February 1980.
7.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1980 (L.A. Bill No. 7 of 1980).	5th February 1980.

<i>Serial No.</i> <i>(1)</i>	<i>Name of the Bill.</i> <i>(2)</i>	<i>Date of Introduction.</i> <i>(3)</i>	<i>Date of consideration and passing.</i> <i>(4)</i>
8.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1980 (L.A. Bill No. 8 of 1980).	5th February 1980.	...
9.	The Tamil Nadu Public Trusts (Regulation of Administration of Agricultural Lands) Amendment Bill, 1980 (L.A. Bill No. 9 of 1980).	5th February 1980.	...
10.	The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) .Bill, 1980 (L.A. Bill No 10 of 1980).	7th February 1980.	11th February 1980.
11.	The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants Arrears of Rent (Relief) Bill, 1980 (L.A. Bill No. 11 of 1980).	7th February 1980.	11th February 1980.
12.	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1980 (L.A. Bill No. 12 of 1980).	11th February 1980.	11th February 1980.
13.	The Tamil Nadu Debt Relief Bill, 1980 (L.A. Bill No. 13 of 1980).	11th February 1980.	11th February 1980.
14.	The Tamil Nadu Cultivating Tenants (Payment of Fair Rent) Amendment Bill, 1980 (L.A. Bill No. 14 of 1980).	12th February 1980.	12th February 1980.
15.	The Tamil Nadu Public Trusts (Regulation of Administration of Agricultural Lands) Second Amendment Bill, 1980 (L.A. Bill No. 15 of 1980).	12th February 1980.	12th February 1980.
16.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1980 (L.A. Bill No. 16 of 1980).	13th February 1980.

XIII. GOVERNMENT MOTIONS

1. On 11-2-1980, Hon. Thiru S. D. Somasundaram, Minister for Revenue moved that Rule 31 of the Assembly Rules relating to time for Question be suspended on 12-2-1980. The motion was put and carried.

2. On 12-2-1980, Hon. Thiru S. Ramachandran, Minister for Electricity moved that items 1, 2, 3 and 10 under item II - Government Bills in the Agenda may be taken before item I. - Discussion on the Governor's Address. The motion was put and carried.

3. On 13-2-1980, Hon. Thiru K. Manoharan, Minister for Finance moved that the House be adjourned sine die. The motion was put and carried.

XIV. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE

1. On 2nd February 1980, the Hon. Leader of the House moved that Thiruvallur Kanchi Sugumaran and K. Rajaraman threw pamphlets from the visitors gallery be committed to simple imprisonment for three days as they committed a grave offence and was guilty of gross contempt of the House.

2. On 12th February 1980, the Hon. Leader of the House moved that Thiruvallur K. Chellam, A. Joseph, A. Amarendran son of Thiruvallur Govindasamy, A. D. Anthony, Waltare respectively, who threw pamphlets from the visitors gallery be committed to simple imprisonment for seven days as they committed a grave offence and was guilty of gross contempt of the House.

XV. ANNOUNCEMENT IN REGARD TO VACATION OF SEAT

On 2-2-1980, Hon. Speaker announced that Thiru Thazhi M. Karunanidhi representing Thiruvallur Constituency has resigned his membership of the Tamil Nadu Legislative Assembly on his being elected to Seventh Lok Sabha with effect from 18-1-1980 and that he has accepted the resignation under sub-clauses 3. (B) of the Article 190 of the Constitution of India.

XVI. NOMINATION TO THE BUSINESS ADVISORY COMMITTEE

On 12-2-1980, Hon'ble Speaker announced that Thiru S. Andithevar has been appointed as a Member of the Business Advisory Committee in the place of Thiru Salem M. Arumugam.

XVII. RETURN OF ASSETS

Return of Assets of 4 Members including Hon. Minister for Electricity as on 31-3-1978, 11 Members including Hon. Minister for Electricity and Hon. Minister for Food as on 31-3-1979 were placed on the table of the House on 12-2-1980.

XVIII. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 93 papers were placed on the Table of House, details of which are given below:-

A. Statutory Rules and Orders.	67
B. Reports, Notification and other Papers.	26

Total	93
